



2026:AHC:28853-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 487 of 2026

Vijay Kumar

.....Petitioner(s)

Versus

State Of Up And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Diwakar Kumar, Manoj Yadav, Rahul Yadav, Ravindra Kumar
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs :-

"(i) Issue a writ, order or direction in the nature of mandamus directing to the respondent no. 4/Investigating Officer to conclude the fair investigation of Case Crime No. 0009 of 2025, under Sections 318(4) B.N.S. and Section 66 I.T. Act, Police Station- Cyber Crime Police Thana Hathras, District- Hathras.

(ii) Issue a writ, order or direction in the nature of mandamus directing the police authority/ respondents to arrest the private respondent no. 5 & 6 in Case Crime No. 0009 of 2025, under Sections 318(4) B.N.S. and Section 66 I.T. Act, Police Station- Cyber Crime Police Thana Hathras, District- Hathras.

(iii) Issue a writ, order or direction, in suitable nature which Hon'ble Court may deem fit and proper under facts and circumstances of the case."

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 27.02.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Superintendent of Police, Hathras, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.2- Superintendent of Police, Hathras, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands disposed of.

February 9, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)